

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
HYDERABAD

O.A.NO.1474 of 1997

DATE OF DECISION: 23/9/99

G.GNANESWARA RAO & Ors. ..APPLICANTS

G.RAMACHANDRA RAO ADVOCATE FOR APPLICANT

VERSUS

UNION OF INDIA AND OTHERS RESPONDENTS

V.RAJESWARA RAO ADDL. CGSC

THE HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

- 1. Whether Reporters of local papers may be ys allowed to see the Judgment?
- 2. To be referred to the Reporter of ~~not~~? ys
- 3. Whether their Lordships wish to see the fair copy of the Judgment? —
- 4. Whether the Judgement is to be circulated to the other Benches. —

JUDGMENT DELIVERED BY HON'BLE SRI R.RANGARAJAN, MEMBER (A)

  
HBSJP  
M(J)

  
HRRN  
M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1474 of 1997

DATE OF JUDGMENT: 23<sup>rd</sup> SEPTEMBER, 1999

BETWEEN:

1. G.GNANESWAR RAO,
2. ABDUL JALEEL,
3. S.Md.DASTAGIRI,
4. LAKSHMAPPA,
5. RAM KILAVAN,
6. N.RAMADASS,
7. Sd.USMAN,
8. Sd.UMRAN,
9. R.MAHANANDI,
10. AHMED ALI,
11. M.K.GHOSH,
12. ARJUN KOET,
13. A.FREDDY,
14. N.NATARAJAN,
15. A.ADEN,
16. S.K.GOPAL,
17. S.N.NAGARAJULU,
18. POORNAVASHI RAM,
19. JBP SJNGH,
20. R.MALLIKARJUNA RAO.

.. APPLICANTS

AND

1. Union of India rep. by General Manager,  
South Central Railway,  
Secunderabad 500071,
2. The Divisional Railway Manager,  
S.C.Railway, Guntakal Divn,  
Guntakal,  
Ananthapur District,
3. The Sr.Divisional Personnel Officer,  
S.C.Railway, Guntakal Divn,  
Guntakal,
4. The Sr. Divisional Mechanical Engineer (Diesel),  
S.C.Railway,  
Gubntakal, Anantapur Dist,
5. Sk.KHADER MASTHAN,
6. SYED HAMEED,
7. GOVINDA SWAMY,
8. A.P.JANARDHAN,
9. K.RANGANATH,
10. ABDUL SALAM,
11. P.YELLAREDDY,
12. G.SELVEY,
13. N.RAJA GOPAL.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr.G.RAMACHANDRA RAO

COUNSEL FOR THE RESPONDENTS: Mr.V.RAJESWARA RAO, Addl.CGSC

CORAM:

HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

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JUDGEMENT

ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.G.Ramachandra Rao, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned standing counsel for the respondents. Notices served on the private Respondents 8, 9, 11 and 12, called, absent. Notices sent through <sup>the</sup> Department by the learned counsel for the applicants, to R-6, R-7 and R-10, not returned served. R13 <sup>reported to be dead.</sup> ~~bid.~~ Mr.Prasad, APO, South Central Railway, Gutakal Division was present.

2. There are 20 applicants in this OA. The facts of this case are as follows:-

A notification bearing NO.G/P.608/III/PDR/Vol.16 dated 22.9.95 was issued by the Guntakal Division of South Central Railway for filling up 75 vacancies of Passenger Drivers in the scale of pay of Rs.1600-2660 (RSRP) comprising of 6 for SCs, 4 for STs and rest for OCs. The 75 vacancies were assessed on the basis of the existing 44 vacancies as on 1.7.95 and anticipated 31 vacancies upto 30.6.96. 223 employees in the lower category of Goods Drivers/Shunters, which is a feeder category for promotion to the post of Passenger Driver, were alerted to appear for selection. Another 25 employees were also alerted as stand by to consider them for selection, in case any of the 223 employees express <sup>ed</sup> their unwillingness to appear for the selection.

3. In terms of the Railway Board's letter No.E(NG) 1-86-PM1-11, dated 12.3.87, the posts of Passenger Drivers in the scale of pay of Rs.1600-2660 (RSRP) have been

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classified as selection posts. The said letter is enclosed as Annexure R-1 to the reply. All the applicants herein numbering 20 appeared for the selection i.e, viva voce held on 17 different dates. The applicants were not selected as their names were not included in the impugned notification NO.G/P.608/III/PDR/Vol.16 dated 10.7.97 (Annexure-II at page 24 to the OA). Hence they filed O.A.No.943/97 on the file of this Bench to quash the impugned notification dated 10.7.97 with a consequential direction to the respondents to recast the panel by including the names of the applicants at the appropriate places with all attendant benefits. That OA was disposed of by the order dated 24.7.97 directing the applicants to submit a detailed representation to R-2 in that OA and further directing R-2 to dispose of that representation with certain other directions in that connection.

4. In accordance with that direction, the applicants had submitted representation on 29.7.97 (Annexure -III at page 27 to the OA) which was disposed of by the DRM by the impugned letter No.C/P.608/III/PD/96, dated 3.8.97 (Annexure-IV at page 40 to the OA) rejecting their representation by holding that the panel published stands good.

5. This OA is filed to set-aside the impugned panel issued vide Office Order NO.29/97 of Mechanical Engineering Lr.No.G/P.608/III/PDR/Vol.16 dated 10.7.97 (Annexure-II at page 24 to the OA) relating to promotions to the posts of Passenger Drivers in Guntakal Division and quash the same

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with a consequential direction to the respondents to recast the panel by including the names of the applicants at the appropriate places with all attendant benefits.

6. A reply has been filed rebutting the various contentions raised in this OA. Instead of narrating the details of the reply affidavit, it is sufficient if the contentions are discussed quoting the relevant portions in the reply affidavit.

7. The various contentions raised in this connection are discussed as below:-

(i) The 1st contention of the applicants in this OA is that the Selection Committee was improperly constituted without adhering to the rules. They submit that Para 218(a) of the Indian Railway Establishment Manual is not adhered to and hence the selection is void.

Para 218(a) of <sup>the</sup>IREM reads as below:-

"Selection Boards shall consist of not less than three officers, one of whom should be a Personnel Officer and one of the Members should be from a Department other than that for which selection is held".

Para 218(c) of IREM stipulates that, "for the selection post in the scale of Rs.1600-2660 and above, the selection Board will consist of officers of Junior Administrative

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will meet the rule position.  
 Personnel Officer/ The above clarification was given by  
 the Railway Board in their letter NO.E(NG)1-73PM1/100 dated  
 7/10.12.73. Para 2 of the said letter is extracted below:-

"2. With the clarificatory letter  
 NO.E(NG) 1-73PM1/100 of 2.11.73  
 (addressed to N.Rly) under reference  
 the composition of Selection Board's  
 for filling up non-gazetted posts on  
 Raiwlays will be as follows:-

a) Departments other than Personnel  
 Departments:

Two officers of the Department for  
 which selection is held. One Personnel  
 Officer.

b) For Personnel Departments.

Two departmental Officers. One  
 officer from another department."

The respondents on the basis of the above letter of the  
 Railway Board, submit that nomination of the two Junior  
 Administrative Grade Officers of the Mechanical Department  
 for selection, is in order and the third Member is an  
 officer from Personnel Branch and hence no irregularity is  
 committed in this connection.

The point for consideration is whether the  
 nomination of two officers even though they belong to the

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Mechanical Department, one from Diesel side and another from C&W side, will vitiate the proceedings. The Diesel side is a different wing and C&W is another wing <sup>of the Mechanical Department.</sup> Both are not related. Hence even if it is presumed that the two officers should belong to the different departments, nomination of a Senior DME (Diesel) and Sr.DME (C&W) will meet the requirement as per para 218(a) of IREM. Further, the Railway Board by its letter dated 2.11.73 had clarified that two officers of the Department for which selection is held is sufficient and that it is not stated that one of the officer should be from the Department other than the Department to which the selection is held. Hence there is no irregularity in nomination of two Mechanical Officers in the Selection Board. Further the applicants submit that the Sr.DME (P) being the controlling officer, ~~was~~ should have been appointed in place of Sr.DME (Diesel). A selection is held to ascertain the fitness of the persons at the time of selection on the basis of the records. To assess the driving knowledge, any Mechanical Officer will be able to decide their fitness as the Mechanical Officers are interchangeable from running to the other categories. Hence non-availability of the Sr.DME (Power) in the Selection Board is not a reason to set-aside the selection proceedings. In view of the above, the first contention has to be rejected.

(ii) The 2nd contention of the applicants in this OA is that the Selection was comprised of only viva-voce and no written and viva-voce tests was conducted. The Selection Board should conduct the selections by a positive action of selection consisting of written test and viva-

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voce in accordance with the IREM. As there was no written test in this connection and only viva-voce was conducted to select the candidates, the selection is vitiated.

The Respondents submit that for a selection post, normally both written and viva-voce are held. But dispensation can be given with the prior approval of the competent authority. In the present case, in view of the letter No.P.69/TP/Vol.III, dated 23.12.82 which is enclosed as Annexure-II to the reply, the CPO has<sup>d</sup> given necessary dispensation to hold viva voce only for the selection of Driver 'A'. Para 2 of that letter is relevant. This para is reproduced below:-

"It has been decided that the selection process for the posts of Drivers-C and Drivers-A should consist of only viva-voce test. The viva-voce test may be in English or in the local language subject to the condition that the employees should be able to identify, read and understand control orders, time tables, Rule books and other documents used for train operation which are printed in English. The syllabus for promotion from Driver-B to Driver-A (Steam) is enclosed. Necessary syllabus for promotion to Driver-A (Diesel) will be sent shortly."

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Para 215(a) of IREM reads as below:-

"Selection post shall be filled by a positive act of selection made with the help of Selection Boards from amongst the staff eligible for selection. The positive act of selection may consist of a written test and/or viva-voce test; in every case viva-voce being a must. The staff in the immediate lower grade with a minimum of 2 years service in that grade will only be eligible for promotion. The service for this purpose will include service if any, rendered on ad hoc basis followed by regular service without break. The condition of two years service should stand fulfilled at the time of actual promotion and not necessarily at the stage of consideration."

It can be seen from the extracted portion as above that the selection may consist of written and/or viva-voce test. In either case viva-voce is must. Hence even the rule does not prohibit conducting only viva-voce for a selection post. But in any case viva-voce is <sup>a</sup> must. In this view of the matter, the CPO's letter dated 23.12.82 and the provisions in the IREM quoted above, the respondents had conducted the selection by the process of viva-voce in accordance with the rules. The post of the Passenger Driver is, no doubt, a selection post which is

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admitted in Grade 'A'. Hence the applicants can have no grouse if the selection to the post of Passenger Driver was done based on the viva-voce test.

The applicants submit that the selection should comprise of both written and viva-voce. But normally it is seen that the Drivers have no experience in writing the detailed examination papers. In that view, if they are asked to write written examination, the number of Drivers becoming unfit may be more. Hence holding only viva-voce test to assess the fitness may be appropriate method for the selection rather than holding the selection with written test also. From the extracted portion of the letter dated 23.12.82, it is seen that "employees should be able to identify, read and understand control orders, time tables, rule books and other documents used for train operation which are printed in English". This itself shows that viva-voce is fixed for selection in view of the fact that many of the employees considered for promotion as Drivers may not be very well qualified to answer the questions, if written examination is prescribed.

(iii) The third contention of the applicants is that the viva voce was held on 17 different dates spread over a period of about 11 months. The applicants submit that the officers who sat in the viva-voce were different. In view of the above, comparison between the candidates could not have been done uniformly by them. Some officers were given marks very leniently whereas some other officers had given the marks more strictly. Hence it resulted in discrimination between the candidates who were called for the viva-voce and that resulted in non-selection of the

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be kept to ensure that the proceedings are held at <sup>the</sup> shortest possible period. For this, it is essential that the Selection Board should interview the candidates at various places where the Drivers are headquartered, instead of holding the selections only at the Divisional Headquarters. Further, the senior most officer of the Committee should ensure that the dates fixed for the selection are not unnecessarily adjourned. To ensure that, if any of the members cannot attend the selection, the selection proceedings can be adjourned only with specific approval of the Divisional Railway Manager. Further, the Divisional Railway Manager should take the responsibility on him to watch the proceedings as per the fixed time table for selection and if there is any deviation from that fixed time table, he ~~should~~ <sup>all</sup> ensure that such deviation <sup>es</sup> ~~do~~ not normally take place and that it is essential that such deviation is effected with his permission and that too sparingly. If such <sup>a</sup> ~~the~~ procedure is adopted, the selection proceedings can be done within a very short period and that will ensure that the officers nominated are not normally changed. But that does not mean that the present selection has to be scrapped. The selection has been conducted in accordance with the rules on 17 different dates. The two Junior Administrative Grade Officers of the Mechanical Branch nominated for that selection though not discharged duties of Sr.DME (P), are very well aware of the procedures. All the Sr.DMEs of the Mechanical Branch are interchangeable with that of the officers performing the duties of the Sr.DME(P). Hence the contentions that a ~~large~~ <sup>very</sup> number of sittings for viva-voce and officers of different departments, vitiated the proceedings of the

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present selection is not an appropriate pleading to accept.

(iv) The fourth contention of the applicants is that there was time lag and this vitiated the selection process. This point had already been examined in the earlier paragraph and hence no further examination is considered necessary in this connection.

(v) The applicants submit that retired Drivers had been included in the panel issued by the impugned order dated 10.7.97 and hence the chance of the applicants having got empanelled ~~is~~ <sup>was</sup> reduced. Had <sup>the</sup> retired employees been deleted from the panel, there <sup>was</sup> ~~is~~ every possibility that the applicants could have got empanelled for the post of Passenger Driver.

The respondents in their reply submit that in view of the Railway Board's letter No.E/NG/I/90/PM8/6, 1.12.93 (Annexure III to the reply), the names of the selected candidates who retired before the notification of the panel should be included in the panel. The relevant portion of that letter reads as below:-

"The matter has since been considered by the Board and it has been decided that the names of selected employees who retire before notification of the panel, should be included in the panel".

A retired employee if he had underwent selection, his case cannot be deleted from the panel just because he

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retired before the panel is published. It may be possible that some of his juniors in the panel can get retrospective promotion and that may enable the retired employee also to get the same <sup>benefit</sup> even if he had retired, with retrospective date when the retired employee was in service. With that view only the Railway Board by the letter dated 1.12.93 had directed the Railways that the names of the selected employees who retired before the notification of the panel should be included in the panel. That direction is in order. Hence the applicants herein cannot protest against the inclusion of the retired employees who attended the selection test but retired before the issue of the panel. Hence the names of the retired employees cannot be deleted from the panel <sup>but</sup> and in their place <sup>names of</sup> insert the employees who are in service, *may be inserted.*

(vi) The applicants submit that the private respondents, especially, at Sl.No. 22, 29, 34, 50, 55, 56, 59, 61 and 73 of the panel are not having the accident free service. Hence when their names are included, it is against the rules. Further, the gradation card of the applicants herein shows that they are having grading as category 'A' in performance. Hence deletion of their name and including those who do not have such gradation card in the panel is irregular.

The Railways in their reply statement state that those who are included were having accident free service in the last three years before start of the selection. Further, the applicants have not got the required marks in the selection to promote them as Passenger Drivers. In

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regard to the private respondents referred to above, the respondents submit that those employees have<sup>d</sup> secured sufficient marks in the record of service out of 15, which definitely indicates<sup>d</sup> that they had accident free service three years earlier to the start of the selection. Just because they were involved in an accident very much earlier to that period, they cannot be debarred for further promotion. Hence performance of the last three years' period prior to the starting of the selection test was taken note of for deciding the marks to be given for the record of service.

A Driver gets experience because of his working. If an employee is involved in an accident long back, if that incident stands in his way for his further promotions, such an employee cannot get promotion at all. Hence when the respondents have taken the performance of the employees three years prior to the commencement of the selection, the same cannot be held to be irregular. As seen from the reply, the private respondents quoted by the applicants as above, were having fair marks in the record of service during the last 3 years and that also indicates that there was no case of accident during that period. Hence the applicants cannot question their fitness for promotion. Further in a selection, the record of service for three years or 5 years prior to the date of selection is taken into account. In this case, the period ~~is taken~~<sup>is</sup> as 3 years and this is in accordance with the rules. Just because the applicants were given some reward and certificate by the Inspector of the Department, it does not mean that they are ~~the~~ only fit persons to be selected. The selection is a

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question of comparison. When comparison is made and other persons were considered ~~fitter~~ than the applicants for selection to the post of Passenger Driver, the same cannot be questioned by the applicants especially when the applicants have <sup>secured</sup> ~~got~~ minimum grading required for empanelling them.

(vii) As a last contention, the applicants have questioned the element of marks and conduct of viva-voce test.

From the reply of the respondents, it is seen that the viva-voce was conducted to adjudge the professional ability of the candidates, personality, address, leadership and academic and technical qualifications, record of service, <sup>and</sup> ~~seniority~~ marks. The applicants were all given marks for professional ability ~~for~~ a maximum of 50 marks, for personality, address leadership and academic and technical qualification ~~for~~ a maximum of 20 marks, for record of service ~~for~~ a maximum of 15 marks and for seniority ~~for~~ a maximum of 15 marks. The seniority marks have been given in accordance with the Railway Board's letter No.P(R)/605/IV, dated 21.12.1984 (Annexure-IV to the reply). As per that letter, the senior most is given 15 marks and others are given the marks proportionately. Hence based on the above, <sup>on</sup> allocation of the marks, the applicants <sup>obtained</sup> ~~got~~ less than 60% <sup>of the</sup> marks which is required for empanelling them i.e, the minimum marks one should get for empanelling is 60% marks. All the applicants herein have not come up to that standard to appoint them to the post of Passenger Driver. The grading

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as per the above is also adopted in the other selections also. The gradings given in the various headings for this selection are not different from the other selections in Group-C posts. Hence the applicants cannot question the method of gradings for selection to the post of Passenger Driver.

8. In order to make sure that the selection proceedings were conducted satisfactorily, we ~~have~~ perused the selection proceedings in File NO.G/P.608/III/PD/96. Our perusal <sup>of the proceedings</sup> did not reveal any irregularity. No other irregularity than what is alleged by the applicants is seen in the proceedings. But those alleged irregularities were also discounted for the reasons stated above.

9. The reply given by R-2 dated 3.8.97 to the representation dated 29.7.97 is on the same lines as analysed above. Hence, we do not find any irregularity in the reply dated 3.8.97. The impugned panel dated 10.7.97 has been framed in accordance with the rules and following the various instructions issued by the headquarters of the South Central Railway and the Railway Board from time to time.

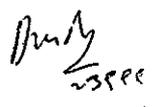
10. In view of the foregoing, we are of the opinion that the prayer in this OA cannot be countenanced and hence the OA has to be dismissed. Accordingly it is dismissed.

11. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)  
23.9.99

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

DATED: 23<sup>rd</sup> SEPTEMBER, 1999



*Reportable case*

1ST AND 2ND COURT

COPY TO :-

1. HDMJ
2. HRRM M (A)
3. HBSJP M (J)

~~4. D.R. (A)~~

~~5. SPARE~~

~~6. ADVOCATE~~

~~7. STANDING COUNSEL~~

*Sw. A/S Rajin, So  
20/10/99*

TYPED BY  
COMPARED BY

CHECKED BY *23/10/99*  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (ADMN.)

THE HON'BLE MR. S. S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 23.9.99

~~NA/RA/CP.NO.~~

IN

CA. No. 1474/97.

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

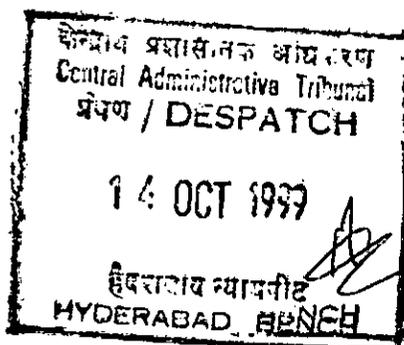
o a DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

*15 Comis*



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH

AT HYDERABAD

MISCELLANEOUS APPLICATION No. 1003 of 1997

IN

ORIGINAL APPLICATION No. 3435 of 1997

Between

- G. Gnaneswar Rao,  
s/o Sri Subba Rao,  
aged 55 years, working as  
Passenger Driver (ad hoc)  
South Central Railway,  
Guntakal Division, Guntakal.
2. Abdul Jaleel,  
s/o Sri G. Mahaboob Sab,  
aged 57 years, working as  
Passenger Driver (ad hoc),  
South Central Railway,  
Guntakal Division, Guntakal.
3. S. Md. Dastagiri,  
s/o Shaik Mahaboob Ali,  
aged 57 years, working as  
Passenger Driver (ad hoc)  
South Central Railway,  
Guntakal Division, Guntakal.
4. Lakshmappa,  
s/o Bheemappa, aged 57 years,  
working as Passenger Driver  
(ad hoc), Guntakal Division,  
South Central Railway,  
Guntakal.
5. Ram Kilvan, s/o Sri Babulal,  
aged 49 years, working as  
Senior Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.
6. N. Ramadass,  
s/o R. Narayana,  
aged 55 years, working as  
Senior Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.
7. Sd. Usman,  
s/o A.S. Ibrahim,  
aged 56 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.

8. Sd. Umran,  
s/o Sri S.A. Gaffar,  
aged 54 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal.
9. R. Mahanandi,  
s/o Sri N. Ramaiah,  
aged 56 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal.
10. Ahmed Ali,  
s/o Sri Kadhar, aged 49 years,  
Working as Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal.
11. M.K. Ghosh,  
s/o Sri P.C. Ghosh, aged 50 years,  
Working as Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.
12. Arjun Koet,  
s/o Sri Gorak Koet,  
aged 47 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.
13. A. Freddy,  
s/o A.L. Anthony,  
aged 49 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division,  
Guntakal.
14. N. Natarajan,  
s/o G. Narayanan  
aged 51 years,  
South Central Railway,  
Guntakal Division, Renigunta,  
Chittoor District.
15. A. Aden,  
s/o A.W. Aden, aged 50 years,  
working as Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal  
Ananthapur Dt.
16. S.K. Gopal,  
s/o S.G. Kuppuswamy,  
aged 48 years, working as  
Goods Driver,  
South Central Railway,  
Guntakal Division, Renigunta,  
Chittoor District.
17. S.N. Nagarajulu,  
s/o Sri S.N. Narasappa, aged 50  
years, Working as Goods Driver,  
South Central Rly. Guntakal Dn, Guntakal

18. Poornavashi Ram,  
s/o Sri Sahati, aged 51 years,  
Working as Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal.
19. J.B.P. Singh,  
s/o D.J. Singh, aged 49 years,  
working as Goods Driver,  
South Central Railway,  
Guntakal Division, Guntakal.
20. R.Mallikarjuna Rao,  
s/o Venkata Rao, aged 30 years,  
working as Adhoc Passenger Driver,  
South Central Railway, Guntakal  
Division, Renigunta Depot,  
Chittoor Depot.

.. APPLICANTS

AND

1. Union of India,  
Reptd. by General Manager,  
South Central Railway,  
Rail Nilayam,  
Secunderabad - 500 071.
2. Divisional Railway Manager,  
South Central Railway,  
Guntakal Division,  
Guntakal, Ananthapur Dt.
3. Senior Divisional Personnel Officer,  
South Central Railway,  
Guntakal Division, Guntakal,  
Ananthapur District.
4. Senior Divisional Mechanical  
Engineer ( Diesel ),  
South Central Railway-cum-Chairman  
of the Selection Committee for selection  
to the posts of Passenger Drivers,  
Guntakal Division,  
Guntakal, Ananthapur Dt.
5. Sk. Khader Masthan,  
aged 53 years,  
Junior Loco Inspector (Fuel),  
C/o Sr. Divisional Mechanical Engineer,  
D.S.L. Office, Gooty (R.S),  
S.C. Railway, Ananthapur District.
6. Syed Hameed,  
T.No.970, aged 55 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur District.
7. Govinda Swamy,  
T.No.993, aged 55 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur District.

Single OA Pet.

IN THE CENTRAL ADMINISTRATIVE

TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

M.A.No. of 1997

O.A.No. of 1997



PETITION TO FILE A SINGLE

ORIGINAL APPLICATION

MR. G. RAMACHANDRA RAO  
ADVOCATE  
COUNSEL FOR THE APPLICANTS

Recd copy  
the  
24/10/97  
Rayojilad  
24/10/97

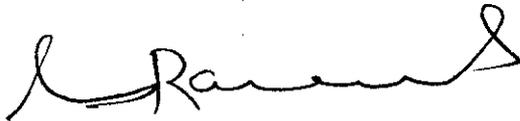
8. A.P. Janardhan,  
T.No.941, aged 56 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur Dist.
9. K. Ranganath,  
T.No.972, aged 55 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur Dt.
10. Abdul Salam  
T.No.965, Aged 55 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur Dt.
11. P. Yellareddy,  
aged 56 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur Dt.
12. G. Selvey,  
aged 55 years,  
Passenger Driver,  
Chief Crue Controller Office,  
South Central Railway,  
Guntakal, Ananthapur Dt.
13. N. Raja Gopal,  
aged 50 years, Adhoc Prc.  
Control Office Divisional Offices,  
South Central Railway,  
Guntakal, Ananthapur Dist.

.. RESPONDENTS  
(Respondents)

MISCELLANEOUS PETITION FILED UNDER RULE 6 (7) OF CENTRAL  
ADMINISTRATIVE TRIBUNAL (PROCEDURE) RULES, 1987

For the reasons stated in the accompanying affidavit the Applicants herein pray that this Hon'ble Tribunal may be pleased to permit the Applicants join together and file a Single Original Application and pass such other orders as this Hon'ble Tribunal deems fit.

Hyderabad,  
Dt. 16.10.1997

  
COUNSEL FOR THE APPLICANTS.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MISCELLANEOUS PETITION No. 1003 of 1997

IN

ORIGINAL APPLICATION No. 3435 of 1997

Between

G. Ganeswar Rao,  
and 19 others

.. APPLICANTS

AND

Union of India,  
Represented by its  
General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad-500 071.  
and others.

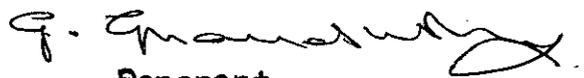
.. RESPONDENTS

AFFIDAVIT FILED ON BEHALF OF APPLICANTS

I, G. Ganeswar Rao, s/o Sri G. Subba Rao, aged 55 years, residing at Guntakal now temporarily come down to Hyderabad do hereby solemnly affirm and state as follows.

1. I am the Applicant No.1 in the above Application and also in the Original Application and I am acquainted with the facts of the case. I am authorised to file this affidavit on behalf of all other Applicants herein.

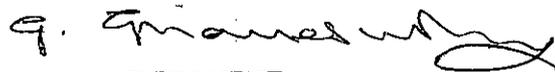
2. I state that the Applicants herein who have been working as Passenger Drivers ( adhoc ), Senior Goods Drivers and Goods Drivers in Guntakal Division of South Central Railway are qualified and eligible for promotion to the posts of Passenger Drivers in the scale of pay of

  
Deponent

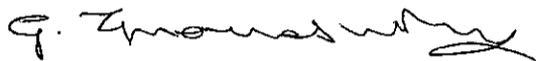
Rs.1600-2660 (R.S.R.P). As per the Notification dated 18.7.1996 issued by the 3rd respondent herein, Applicants along with otherw were asked to attend the Viva-voce tests for selection to the posts of Passenger Drivers on regular basis to be held on different dates. All the Applicants herein had appeared for the viva-voce tests before a committee constituted for the said purpose. The 3rd respondent herein had ultimately issued proceedings dated 10.7.1997 empanelling 74 candidates for promotion to the posts of Passenger Drivers excluding the Applicants herein. The said panel also includes several persons who had retired from service. There are no valid reasons for not selecting the Applicants and including them in panel though most of them are working as Passenger Drivers on adhoc basis and also working as Drivers on Mail and Express Trains from several years.

3. I state that the Applicants herein are questioning the legality and validity of the action of the respondents 1, 2 and 3 in not empanelling the Applicants for promotion to the posts of Passenger Drivers on regular basis while promoting their juniors. The questions of fact and law arising in this Original Application in respect of all the Applicants are same and the relief sought for by the Applicants can be granted by this Honourable Tribunal in a single application.

4. It is therefore prayed that this Honourable Tribunal may be pleased to permit the Applicants herein

  
DEPONENT

to join together can file a single Original Application,  
as otherwise the Applicants will be put to great hardship  
and irreparable loss.



DEPONENT

Solemnly affirmed before me  
this day the 16th September,  
'97 the Deponent signed his  
name in my presence at  
Hyderabad.

BEFORE ME

ADVOCATE :: HYDERABAD.

MA 1003 of 1997 in O.A. 3435 of 1997

मूब/ORIGINAL

4-11-97

बेंच केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

Heard Sri G. Ramachandra Rao for the applicant and none for the respondents, under the circumstances the MA is allowed as prayed for, register the O.A., if it is otherwise in order. List it for admission tomorrow.

M.A. NO. 1003 OF 1997

IN

O.A. No. 3435 OF 1997

Jr  
HBSJP  
M(S)

HRAN  
M(A)

SINGLE O.A. PETITION

Mr. G. Ramachandra  
COUNSEL FOR THE APPLICANT

AND

Mr. \_\_\_\_\_  
SR. ADDL. STANDING COUNSEL FOR  
C.G. Rlys.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, H.A.C. Bhavan, Opp:Public Garden, Hyderabad.500004.A.P.

ORIGINAL APPLICATION NO. OF 199

Applicant(s) V/S Respondent(s) 7.

By ~~G. Ramachandra Rao, 1st others.~~ ~~Shri The G.N.S.C. Rlys, Sec'bad. & 12 others.~~  
G. Ramachandra Rao. (By/Central Govt. Standing Counsel)

To. Mr.V.Rajeswara Rao. SC for Rlys.

1. ~~Mr~~ The General Manager, South Central Railway, Rail Nilaya, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Guntakal Division, Guntakal Ananthapur Dist.
3. The Senior Divisional Personnel Officer, South Central Railway, Guntakal Division, Guntakal, Ananthapur Dist.
4. The Senior Divisional Mechanical Engineer (Diesel), South Central Railway-Cum-Chairman, of the Selection Committee for Selection, to the Posts of Passenger Drivers Guntakal Division, Guntakal.

5. ~~Shri. Madarappa, Junior Loco Inspector, D.D. S.H. S.D. Office~~  
under Section 19 of the Administrative Tribunal Act, 1985 as ~~has been~~ registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal

This the ~~fifth~~, . . . . . day of ~~November~~, . . . . . 1997

//BY ORDER OF THE TRIBUNAL//

Date: 12-11-97.

FOR REGISTRAR.



CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, H.A.C. Bhavan, Opp:Public Garden, Hyderabad.500004.A.P.

ORIGINAL APPLICATION NO. 1474. OF 1997.

Applicant(S) V/S Respondent(S)

G.Ganeswar Rao, & 19 others.  
By Advocate Shri:  
G.Rama Chandra Rao.

The G.M., S.C.Rlys, sec'bad.&  
19 others.  
(By/Central Govt.Standing Counsel)  
Mr.V.Rajeswara Rao, SC for Rlys.

To.

- 6. Syed Hameed, T.No.970, Passenger Driver, Chief Cuss Controller Office, South Central Railway, Guntakal, Anantapur Dist.
- 7. Govinda Swayy, T.No.991, Passenger Driver, Chief Cuss Controller Office, South Central Railway, Guntakal.
- 8. K.S.Janardhan, T.No.941, Passenger Driver, Chief Cuss Controller Office, South Central Railway, Guntakal.
- 9. K.Ranganath, T.No.972, Passenger Driver, Chief Cuss Controller Office, South Central Railway, Guntakal.
- 10. M Abdul Salam, T.No.965, Passenger Driver, Chief Cuss Controller Office, South Central Railway, Guntakal.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

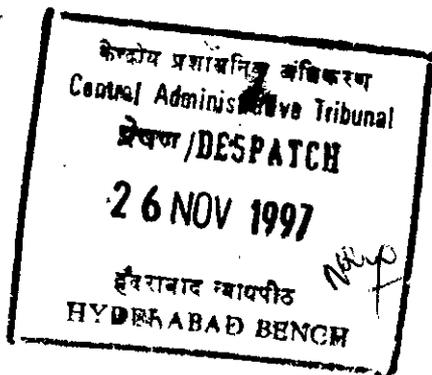
Issued under my hand and the seal of the Tribunal

This the . . Fifth . . . . . day of November, . . . . .1997.

//BY ORDER OF THE TRIBUNAL//

Date:

FOR REGISTRAR.



CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, Hall Bhavan, Opp:Public Garden, Hyderabad.500004.A.P.

ORIGINAL APPLICATION NO. **1474.** OF 199**7.**

Applicant(S)	V/S	Respondent(S)
<b>G.Gnanaswar Rao,&amp;19others.</b>		<b>The G.M., S.C.Rlys, Sec'bad.&amp; 12 others.</b>
By Advocate Shri:		(By/Central Govt.Standing Counsel)
<b>G.Ramachandra Rao.</b>		<b>Mr.V.Rajeswara Rao.SC for Rlys.</b>

To.

- ✓ 11. **P.Yellareddy, Passenger Driver, Chief Crue Controller Office, South Central ~~Rlys~~, Railway, Guntakal.**
- ✓ 12. **G.Selvey, Passenger Driver, Chief Crue Controller Office, South Central Railway, Guntakal.**
- ✓ 13. **N.Raja Gopal, Adhoc Pro., Control Office Divisional Offices, South Central Railway, Guntakal, Ananthapur Dist.**

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal

This the **Fifth**, . . . . . day of **November**, . . . . .199**7.**

//BY ORDER OF THE TRIBUNAL//

Date :12-11-97.

FOR REGISTRAR.

*Ar*  
*19/11/97*

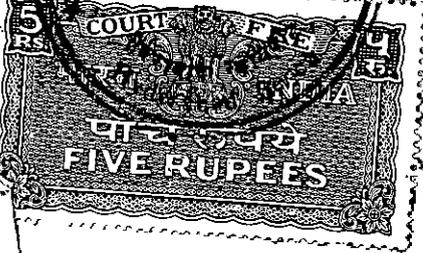
S.R. No.

DISTRICT

In the High Court of  
Andhra Pradesh  
Hyderabad.

CA No.

of 1997



VAKALAT

*[Handwritten signature]*  
18/10/97

ACCEPTED

Appellant

Advocate for Respondent

Petitioner

G. RAMACHANDRA  
SRI S. LAKSHMA REDDY  
ADVOCATE

Appellant

Advocate for Respondent

Petitioner

3-4-498, Barkhupur

Address for Service

3-4-498, Barkhupur, W  
Phone : 666715

SRI S. LAKSHMA REDDY

Residence : 3-4-548/3, behind YMCA,  
Narayanaguda, Hyderabad-500 029.

Before the CENTRAL ADMINISTRATIVE TRIBUNAL  
~~In the High Court of Judicature, Andhra Pradesh~~ Hyderabad Bench

at  
~~Appellate Side~~ at Hyderabad.

OA No. 1474 1997

Against

No. of 19 on the file of the

G. Gnaneshwara Rao & others

Appellant S  
 Petitioner S

VERSUS

+  
 We G. Gnaneshwara Rao & others Union of India per Genl  
 Manager, South Central Railway, Sec 15 & Others  
 Respondent S

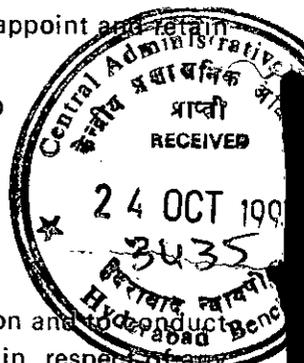
~~Appellants-Respondents~~

Petitioners

~~Appeal~~

In the above do hereby appoint and retain  
 Petition

G. RAMA CHANDRAN  
 B.S. LAKSHMA REDDY



Advocate of the High Court, to appear for me/us in the above appeal Petition and  
 and Prosecute (or defend) the same and all proceedings that may be taken in respect of any  
 application connected with the same or any decree or order passed therein, including all appli-  
 cation for return of documents or the receipt of any money that may be payable to me/us in the  
 said Appeal/ Petition and in all applications for review and also in appeals under Section 15 of  
 the Letters Patent and in applications for leave to appeal to the Supreme Court of India and in  
 all applications for compromise and to sign on memorandum of compromise herein on my/our  
 behalf.

- |                     |                 |                 |
|---------------------|-----------------|-----------------|
| 1. G. GNANESWAR RAO | 4. LASHMAPPA    | 8. SD. USMAN    |
| 2. ABDUL JALEEL     | 5. RAMKILAVAN   | 9. R. MAHANANDI |
| 3. S.M.D. DASTAGIRI | 6. N. RAMA DASS | 10. AHAMAD ALI  |
|                     | 7. SD. USMAN    |                 |

I certify that the contents of this Vakalatnama were read out and explained in Telugu to  
 the executant, he/she/they being unacquainted with English who appeared perfectly to under-  
 stand the same and signed or put his/her/their name or mark in my presence.

Executed before me this

16th day of SEPTEMBER 1997  
 A. Abdul Khader  
 Advocate  
 ABDUL KHADER, M.A., LL.B.  
 Advocate  
 GUNTAKAL - 515 801

Accepted  
 G. Gnaneshwara Rao  
 Appellant

S R. No.

DISTRICT

In the High Court of  
Andhra Pradesh  
Hyderabad.

No. OA

of 19 97

**VAKALAT**

ACCEPTED

*[Handwritten Signature]*  
15/10/97

Appellant

Advocate for Respondent

Petitioner

G. RAMACHANDRAN  
~~SRI S. LAKSHMA REDDY~~ *RS*  
ADVOCATE

Appellant

Advocate for Respondent

Petitioner

3-4-498, Barkulapur  
*[Handwritten Signature]*

Address for Service

Phone : 666715

~~SRI S. LAKSHMA REDDY~~

Residence : 3-4-548/3, behind YMCA,  
Narayanaguda, Hyderabad-500 029.

Before The Central Administrative Tribunal, Hyderabad  
~~In the High Court of Judicature, Andhra Pradesh~~ at

~~Appellate Side at~~ Hyderabad.

O.A. No.

1997

Against

No.

of 19

on the file of the

G. Ramaswara Rao & others

Appellant  
Petitioner

VERSUS

We

G. Ramaswara Rao

Union of India represented by  
General Manager, South Central Railway  
Hyderabad & others

Respondent

~~Appellants~~-Respondents

Petitioners

Appear

In the above do hereby appoint and retain  
Petition

G. RAMACHANDRA RAO  
~~SURESH KANUNNU REDDY~~

Advocate of the High Court, to appear for me/us in the above appeal Petition and to conduct and Prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including all application for return of documents or the receipt of any money that may be payable to me/us in the said Appeal/ Petition and in all applications for review and also in appeals under Section 15 of the Letters Patent and in applications for leave to appeal to the Supreme Court of India and in all applications for compromise and to sign on memorandum of compromise herein on my/our behalf.

11. M.K. GHOSH

14. N. NATARAJAN

18. POORNAVASI RAO

12. ARJUN KOET

15. H. ADEN

19. J.B.P. SINGH

13. A. FREDDY

17. S.N. NAGARAJULU

20. R. MALLIKHARJUN  
S.K. GOPAL  
26. S.K. GOPAL

I certify that the contents of this Vakalatnama were read out and explained in Telugu to the executant, he/she/they being unacquainted with English who appeared perfectly to understand the same and signed or put his/her/their name or mark in my presence.

Executed before me this

day of SEPTEMBER 1997

Abdul Khader

Advocate  
ABDUL KHADER, M.A., LL.B.  
Advocate  
GUNTAKAL - 515 801

Asaph  
10/10/97



Central Administrative Tribunal  
Hyderabad Bench, Hyderabad.

OA/CA No. 1474 of 1997



**MEMO OF APPEARANCE**

**V. RAJESWARA RAO**  
ADVOCATE

Standing Counsel for Railways,  
Addl. Standing Counsel for Central Govt.

Counsel for..... *R. Rajeswara Rao*

Address for Service ;

Phone ; 272

104/2 RT, Sanjeevareddy Nagar,  
HYDERABAD-500 038.

**Central Administrative Tribunal, Hyderabad Bench,  
HYDERABAD.**

OA/CA No. 1474 of 1997

BETWEEN

G. Ganeshwar Rao and others

Applicant (s)

Vs.

OOI rep by its CA  
SUN / Subordinate  
and others

Respondent (s)

**MEMO OF APPEARANCE**



To,

I V. Rajeswara Rao, Advocate, having been authorised.....

(here furnish the particulars of authority)

by the Central/State Government/Government Servent/..... authority/corporation/society, notified under Sec. 14 of the Administrative Tribunals Act, 1985. Hereby appear applicant No ...../Respondent No ..... and undertake to plead and answer for them in all matters in the aforesaid case.

Place : Hyderabad

Date : 9/6/98

Address of the Counsel for Service  
V Rajeswara Rao  
104/2 RT. Sanjeevareddy Nagar,  
HYDERABAD - 500 038.

V. RAJESWARA RAO  
Standing Counsel for Railways,  
Addl. Standing Counsel for Central Govt.

Signature & Designation of the Counsel.

BY R.P.A.D.

FORM NO.9.  
(See Rule 29.)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1ST FLOOR, HACA BHAVAN, OPP. PUBLIC GARDEN, HYDERABAD-500004 A.P.

ORIGINAL APPLICATION NO. 1473 OF 1998

Respondent(s)

Applicant(s)

V/s

By Advocate Sri. [Name]

(BY CENTRAL GOVT. STANDING COUNSEL)

- TO
- 1. [Name], [Address], [City], [State], [Pin Code].
  - 2. [Name], [Address], [City], [State], [Pin Code].
  - 3. [Name], [Address], [City], [State], [Pin Code].
  - 4. [Name], [Address], [City], [State], [Pin Code].
  - 5. [Name], [Address], [City], [State], [Pin Code].
  - 6. [Name], [Address], [City], [State], [Pin Code].

Whereas an application filed by the above named person in pursuance of section 19 of the Administrative Tribunals Act, 1985 hereunto has been registered and upon preliminary examination admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document and after serving copy of the same on the applicant or the respondent within 30 days of receipt of the notice before the Tribunal in person or through a Legal Practitioner/Representative of your choice in this behalf. In default, the said application may be decided in your absence on or after that date without your being heard.

Issued under my hand and the seal of the Tribunal on this ... day of ... 1998.

BY ORDER OF THE TRIBUNAL

FOR REGISTRATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
NOV 1998  
HYDERABAD BENCH

BY R.P.A.O.

FORM NO.9  
(See Rule 29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
1st FLOOR HACA BHAVAN, OPP: PUBLIC GARDEN, HYDERABAD-500 004.A.P.

ORIGINAL APPLICATION NO. 1474. OF 1999.

Applicant(s) *G. Ganeswar Rao & 12 others.* v/s Respondent(s) *The G.M., S.C. Rlys, Sec'bad. & 12 others.*  
By Advocate *G. Ramachandra Rao.* (BY CENTRAL GOVT. STANDING COUNSEL)

TO: Mr. V. Rajeswara Rao. SC for Rlys.

6. Syed Hameed, T.No.970, Passenger Driver, Chief Crue Controller Office, South Central Railway, Guntakal,
7. Govinda Swamy, T.No.993, Passenger Driver, Chief Crue Controller Office, South Central Railway, Guntakal. Ananthapur. Dist.
10. Abdul Salam, T.No.965, Passenger Driver, Chief Crue Controller Office, South Central Railway, Guntakal, Ananthapur Dist.
13. N.Raja Gopal, Adhoc Pr., Control Office, Divisional Offices, South Central Railway, Guntakal, Ananthapur Dist.

Received as  
not served.

*Yees Kamb*  
for G.R. Rao

P.T.O.

Whereas an application filed by the above named applicant under section 19 of the Administrative Tribunals Act 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of receipt of the notice before this Tribunal, Either in person or through a Legal Practitioner/Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

21-4-99.

This the . . . . . day of . . . . . 1999  
Fifth, . . . . . April,

//BY ORDER OF THE TRIBUNAL//

Dated:

9-4-99.



Handwritten signatures and initials, including the name 'FOR REGISTRAR'.

OA No 1474 | 97

Written statement clarifying the position on the  
on which clarification sought by the Hon'ble Mem  
of CAT/HYB on 15.9.99 in DA No:1474/97.

.....

1. Reasons for inclusion of retired employees in the panel:

Railway Board have issued instructions vide their letter No:E/NG/I/90/PM8/6 dt.1.12.93 (copy enclosed), that the names of selected employees who retired before notification of the panel, should be included in the panel. In accordance with these instructions, names of employees found suitable but retired before publication of the panel have also been included in the panel. To this extent vacancies will be unfilled and the same will be included in the assessment for next selection.

2. Para 4.7 of CPD/SC Serial Circular No:163/86 dt.14.11.86 is as under:-

Holding of written tests and viva-voce for selections are mandatory and cannot be dispensed without the prior approval of GM, except when specific dispensations are given like in the case of restructured posts or in case of specific selections for CAs in grade Rs.550-900, Teachers in grade Rs.440-750 etc., as specifically indicated in the avenue of promotion.

In this regard it is clarified that specific dispensation to conduct only viva-voce test for the selection post of Driver 'A' was conveyed vide CPD/SC letter No.P.69/TP/Vol.III dt.23.12.1982 (copy enclosed). These instructions have not been superseded till date and more over the contents of CPD/SC letter dt.14.11.86 are only reiterated important points to be noted while conducting departmental selections within Gr.'D' and Group 'C' and direct recruitment to Group 'C'. Passenger Driver falls under departmental selection within Group 'C'.

contd..2

16.9.99  
कार्मिक अधिकारी  
आ.स. सेवा वि. वि. सिद्धरावाड.  
Asst. Personnel Officer,  
Railway Station



Due to above factors, which are beyond one's control the selection process was prolonged and the panel could be published only on 10.7.97.

4. Reasons for inclusion of the candidates who had caused major accidents to the trains, (in the panel at S.No.22,29,34,50,55,56,59,61 and 73, as complained by the applicants in the OA):-

If an employee is involved in major accidents on this score alone he cannot be debarred for further promotion for the rest of the service period. He is given further time gap to improve his working. It is therefore, in the selection process the record of service is seen only for the last 3 years period.

The number of marks secured by the employees (pointed out by the applicants) in the record of service is shown below:-

Sl.No. in the panel	Name S/Shri	Marks secured for record of service (Out of 15 marks)	Reference to selection proceedings (File No.G/P.608/III/PD/96)
22	Syed Hameed, Sr.Gds,Dr/GTL	9.0	S.No.31 - F.106
29	Govindaswamy, Adhoc Pass	5.5	S.No.40 - F.104
34	A.P.Janardhan, Sr.Gds Dr/GTL	8.0	S.No.48 - F.104
50	K.Ranganath, Sr.Gds Dr/RU	9.0	S.No.72 - F.88
55	Sk.Abdul Salam, Gds Dr/NRE	10.0	S.No.82 - F.99
56	N.Murugesan Pillai, Goods Dr/RU	9.0	S.No.83 - F.88
59	D.Yella Reddy, Adhoc CC/NRE	9.0	S.No.91 - F.101
61	G.Selvey, Gds Dr/GTL	9.0	S.No.100 - F.104
73	N.Rajagopal, Gds Dr/NRE	8.5	S.No.125 - F.101

contd..4

*Signature*  
16.9.97  
सहायक कार्यालय अधिकारी  
आर.एस.सी. विभाग, दिल्ली  
S. C. Mys. Secondary

From the position given above, it is seen that the record of service during the last 3 years is quite satisfactory in respect of the above named 9 employees and as they have also qualified in the professional abilities, by securing 60% and above marks, their names have been included in the panel.

5. Position of Passenger Driver Post, as on the date of issue of CPO/SC letter No.P.69/TP/Vol.III dt.23.12.1982.

Railway Board vide their letter No.E(NG)I-81 PMI-268 dt.5.4.1982 (copy enclosed) have classified the posts of Passenger Driver grade 'A' in scale Rs.550-700 and Passenger Driver Grade 'A' Spl.in scale Rs.550-750 as 'selection' post.

Subsequently, Railway Board vide their letter No. E(NG)I-86-PM1-11 dt.12.3.87 (copy enclosed), have classified the post of Pass Driver 'A' in scale Rs.550-750 (which was selection post) as selection post again in IV PC revised scale of Rs.1600-2660, as Passenger Driver.

In terms of Railway Board's letter No.PC-IV-86/ Imp/Schedule/1 dt.24.9.86 (copy enclosed), the post of Driver 'A' Spl.in scale Rs.550-750 and Driver 'A' in scale Rs.550-700 (III PC scale) have been merged into one grade and re-designated as Passenger Driver in IV PC scale of Rs.1600-2660.

6. Nomination of Committee:-

In terms of Para 218 (C) of IREM Vol.I 1989 edition, for selection post in the scale of Rs.1600-2660 and above, the selection Boards will consist of officers of Junior Administrative rank, for all other selection posts the Selection Board will consist of officers not lower in rank than senior scale. In either case the selection Board may include a Personnel Officer in the next lower rank, shall nevertheless be a equal member of the Selection Board. In terms of Para 218(b) of same IREM Vol I 1989 edition, the selection Board shall consist of three officers.

*[Signature]*  
16.9.99 ... 5

In terms of Para 2(a) of Railway Board's letter No. E(NG)I-73 PM1/100 dated 7/10.12.73 (forwarding clarifications instructions), for Departments other than Personnel Department, two officers of the department for which selection is held and one Personnel Officer should consist in the Committee of three officers of Selection Board.

As the post of Driver 'A' (now re-designated as Passenger Driver (In IV PC) at the time of initiation of selection process) was in IV PC scale Rs.1600-2660, the Selection Committee was formed with 2 JA grade officers of the Mechanical Department viz. Sr.DME (C&W)GTL, Sr.DME(Dsl)GTL and one Sr.scale officer of Personnel Department viz.EDPM/GTL.

Committee goes by designation and not by the persons. Due to transfer, new officer who assumes the charge of the post, will continue with the selection. This will not alter the Selection Committee.

During the selection process the following Officers were available in the Committee.

Sri A.V.Kumar, Sr.DME(C&W)/GTL (JA Grade)  
Sri R.Sreenivasulu, Sr.DME(DSL)/GTL (JA Grade)  
Sri Kishore Babu, EDPM ( Sr.Scale)  
Sri Govardhan, Sr.DME (C&W)/GTL (JA Grade)  
Sri A.V.Kumar, as Sr.DME(DSL)GTL (JA grade)  
Sri G.Chennaiah, EDPM (Sr.Scale)

During the viva-voce test to adjudge the professional ability of the candidate, the Selection Committee member will be asking various questions in regard to the working sphere and mostly same type of questions will not be asked for each candidate. As such there is every likelihood of getting tough questions by some candidates and moderate questions by some others. As the Passenger Driver posts falls

contd..6

*Ujjan*  
16.9.79  
Asst. Personnel Officer,  
S. C. Ry., Secunderabad  
Guntakal

under Safety Category, each employee should be thoroughly (Cent percent) conversant <sup>with</sup> rules and regulations. Hence change of persons in Committee Members by fixed designations will not pose any disadvantage to the candidates.

Accordingly out of the 20 applicants, 19 candidates have not qualified in the selection and their details with reference to selection proceedings is indicated in the Annexure 'A'.

Under the circumstances/position clarified above, the selection procedure has been followed correctly and the applicants contention of conducting the selection illegally, unjustly, arbitrarily is denied and not acceptable and there is no violation of provisions of Indian Railway Establishment Manual.

*16.9.99*  
Assistant Personnel Officer  
Guntakal/S.C. Railway.

सहायक कामिक शक्ति  
दक्षिण मध्य रेलवे, सिकंदराबाद.  
Asst. Personnel Officer,  
S. C. Rly., Sec ~~...~~ GTC  
Guntakal.

From the statement it is seen that applicants numbers 01 to 16 and 18 have not qualified in the professional ability and applicants Nos.17 and 20 in the aggregate. Though applicant No:19 has qualified, he was not within the seniority to be placed on the panel.

Qualifying Marks - Professional ability 30 out of 50  
In aggregate 60 out of 100.

*16.9.99*

Assistant Personnel Officer  
Guntakal/S.C.Railway.

Asst. Personnel Officer,  
S. C. Rly. ~~Secundary~~  
Guntakal

## ANNEXURE 'A'

Sl. No:	Name S/Sri	Marks secured in professional ability (out of 50 marks)	Marks secured in personality address, leadership, academic/technical qualification (out of 20 marks)	Record of service (out of 15 marks)	Seniority (out of 15 marks)	Total (Out of 100)	Reference to selection proceeding File No. G/P.608/III/PO/96 Folio No.
1.	Gnanaswara Rao	24	10	07	15	56	107
2.	Abdul Jaleel	27	09	08	14.20	58.82	104
3.	S.Md.Dastagiri	26	09	09	14.19	58.19	106
4.	Lakshmappa	26	08	06.5	13.30	53.08	102
5.	Ramkilvan	27	09	08	13.07	57.07	102
6.	N.Ram Dass	25	09	06	12.44	52.44	104
7.	Sd.Usman	27	10	05.05	12.09	54.59	104
8.	Sd.Umran	24	08	06	12.04	50.04	106
9.	R.Mahanandi	27	09	06	11.46	53.46	93
10.	Ahmed Ali	27	08	06	10.92	51.92	101
11.	M.K.Gosh	19	08	06.5	10.87	44.37	101
12.	Arjun Koet	28	08	07	10.83	53.83	94
13.	A.Freedy	28	10	07	10.78	55.78	93
14.	N.Natarajan	27	10.	05.5	10.74	53.24	89
15.	A.Aden	28	10	08	10.61	56.61	94
16.	S.K.Gopal	27	10	06	10.02	53.03	88
17.	S.N.Nagarajulu	30	11	07	09.62	57.62	104
18.	Poornavashi Ram	27	09	06	08.50	50.50	101
19.	J.B.P.Singh	36	10	08.5	08.32	62.82	99
20.	R.Mallikarjuna Rao	30	11	07	06.08	54.08	92

South Central Railway

Supplementary Circular No. 8/94

Divisional Office,  
Personnel Branch,  
Guntakal, 27.1.94

NO.G.P.605/P/CP/Vol.II

All Branch Officers, GTL Divn.  
All PWIs/IOWs & BRIs, GTL Divn.

SUB: Promotion by selection-inclusion of name  
in the panel employees retiring before  
notification of the panel.

REF: CPO/SC's Lr.No.P/R/605/VI dt.28.12.93  
(S.C.No.129/93)

-x-

Copy of Rly.Bd's Lr.No.E(NG)I/90/PM 8/6 dt.1.12.93  
forwarded under CPO/SC's Lr.No.P/R/605/VI dt.28.12.93 is appended  
below for information, guidance and necessary action.

For Sr. DPO

C/- All OSS and OS/Cadre Sec.PIs, SLWI of P.Br. for inf.and n/action.  
C/- All APOs/E, M, T and G&C for information.  
C/- G.P.535/P.

Copy of Bd's Lr.No.E/NG/I/90/PM8/6 dt.1.12.93 (RBE No.173/93)  
Supplementary circular No.8 to M.C.No.31. communicated under  
CPO/SC's Lr.No.P.R.605/VI dt.28.12.93 (S.C.No.129/93)

-x-

SUB: As above.

Reference Board's letter of even No. dt.15.2.91, 5.9.91  
on the above subject and your replies thereto.

The matter has since been considered by the Board and  
it has been decided that the names of selected employees who retire  
before notification of the panel, should be included in the  
panel.

INDEX NO.1063 : RECRUITMENT RULES.

The names of selected employees who retire before  
notification of the panel, should be included in the panel.

Attested

Signature

APo(M)STL

पदाधिकारी  
दलित समाज सेवा, सिकंदराबाद.  
Asst. Personnel Officer,  
S. C. Rly., STL

South Central Railway.

Headquarters office,  
Personnel Branch,  
Rail Wilayat,  
Secunderabad- 500 071  
Dt. 23.12.1982,

No. P.69/19/Vol.III

DMS/WC, MYB, SEA, UBL &amp; OPL.

Sub: Classification of the posts of Drivers-  
procedure to be followed in filling up  
the selection posts of Drivers.

...

Please refer to this office letter of even No, dated 27.9.82 under which a copy of Board's letter No.8(13)1-91-PN1-268 dt. 9.7.82 was forwarded classifying the posts of Drivers as selection and non-selection posts. References have been received from the Divisions to the procedure to be followed in filling up the selection posts whether there should be written examination or not.

It has been decided that the selection process for the posts of Driver-C and Drivers-A should consist of only viva-voce test. The viva-voce test may be in English or in the local language subject to the condition that the employees should be able to identify, read and understand control orders, time tables, rule books and other documents used for train operation which are printed in English. The syllabus for promotion from Driver-B to Driver-A (Steam) is enclosed. Necessary syllabus for promotion to Driver-A (Diesel) will be sent shortly.

The posts of Drivers-C scale Rs.330-560(25) having now been classified as selection posts, it may please be ensured that only selected candidates are sent for Drivers pre-promotional course. The syllabus for promotion to Driver-C will follow.

Please note.

26/-

(V.S.Govindarajulu)  
for Chief Personnel Officer.

C/- GOS, CHS, CPSE, SPO(RAS) &  
SPO(LAW).

Attested.

Goparao.

APo(M)STL

सहायक कार्यालय अधिकारी  
दक्षिण मध्य रेलवे, सिकंदराबाद.  
Asst. Personnel Officer,  
S. C. Rly., Secunderabad STL

SOUTH CENTRAL RAILWAY

HEADQUARTERS OFFICE  
PERSONNEL BRANCH  
SLIP NUMBER 500371

NO. P. 69/TP/Vol. III

Dated/ ---1932

DRMs/(DG)SC/(MG)/RMB/SZA/GTL/UBL

3/5/82

Sub: Classification of Posts of Drivers.

--

A copy of Railway Board's letter No. 1(NG)I-31/PMI-263 dated 5-4-32 on the above noted subject is reproduced below for information and necessary action. Board's letter dated 2-3-32 referred to therein was circulated under this office letter of even number dated 12-3-32.

*[Handwritten signature]* 3/5/82

(V.S. Govindarajuloo)  
for Chief Personnel Officer.

- C/- PASO/SC, GM, COPS, CMPE/SC
- C/- BR. DMOs/DG/SC (MG)RMB/SZA/GTL/UBL
- C/- SPO(T)/RMB/RM

Copy of Railway Board's letter No. 1(NG)I-31/PMI-263 dated 5-4-1932 addressed to GMs, All Indian Railways and others.

FR/22  
reverse

--

Sub: Classification of posts of Drivers.

Ref: Board's letter No. 1(NG)I-31-PMI-263 dated 2-3-1932.

----

In continuation of the Board's letter of even No. dated 2-3-1932 referred to above. The Ministry of Railways have decided to classify the posts of Passenger Driver Grade 'A' in scale Rs. 550-700 and Passenger Driver Grade 'B' Spl in scale Rs. 550-750 as 'Selection' posts.

~~deleted~~  
copy folio: 172  
reverse

Attested

*[Handwritten signature]*

AP. (M) 572

सहायक कार्यालय अधिकारी  
वर्तमान मध्य रेलवे, सिकंदराबाद.  
Ass. Personnel Officer,  
S. C. Rly., ~~Sikandra~~ 572

68

REVISION OF CLASSIFICATION OF POSTS WHERE EXISTING TWO GRADES HAVE BEEN MERGED INTO A SINGLE REVISED SCALE

Category	Existing scales (Merged scales shown in brackets)	Existing classification	Revised scales	Revised classification
I. Firemen 'C' (70%) Firemen 'C' (30%)	210-270   260-350	Non-selection	<del>950-1500</del> (Second Fireman)	Non-selection
Firemen 'B' Firemen 'A'/Diesel Asstt./ Asstt. Elec. Driver	260-350   (with & with- out spl. pay)	Non-selection   Selection	950-1500 (First Fireman/Diesel Asstt./Elec. Asstt.)	Selection
II. Shunters (70%) Shunters (30%)	290-400   330-560	Non-selection	1200-2040	Non-selection
III. Goods Driver 'C' Goods Driver 'B'	330-560   425-640	Selection   Non-selection	1350-2200 (Goods Driver)	Selection
Passenger Driver 'A./Motormen	550-700	Selection	1600-2660 (Passenger Driver- All Passenger Trains & EMU Service).	Selection
<u>Pass. Driver 'A'</u>	550-750			

Annexure - I

51

Estt. Serial Circular No. 42/87 - Circular letter No. P. 487/IV PC/86/Imp/5.  
dated 31-3-1987.

**Sub :- Classification of non-gazetted posts as selection or non-selection, consequent to the revision of pay structure as recommended by the Fourth Central Pay-Commission - Running Staff.**

Further to this office letter of even number dated 25-2-87 (S. C. No. 26/87), a copy of Board's letter No. E (NG) 1-86 - PMI - 11 dated 12-3-87 (RBE. S. No. 40/87) is published for information and necessary action. Board's letter mentioned therein (PC-IV/86-RPO/1 dated 25-9-86) was already circulated vide this office letter No. P. 487/IV PC/86/Imp. dated 30-9-86 S.C. No. 120/86).

Copy of Railway Board's letter No. E (NG) 1-86-PMI-11 dated 12-3-1987.

**Sub :- Classification of non-gazetted posts as selection or non-selection, consequent to the revision of pay structure as recommended by the Fourth Central Pay Commission - Running Staff.**

Reference this Ministry's letter No. PC - IV/86 - RPO/1 dated 25-9-86 and letter of even number dated 5-2-87 on the above subject.

2. In continuation of this Ministry's letter of even number dated 5-2-87 the statement indicating the revised classification in respect of running staff is enclosed. The conditions stipulated in this Ministry's letter *ibid* will apply *mutatis-mutandis* to the grades included in the statement.

( PTO )

Attested  
48/11/87  
APO (H) 972

Spl. for Trains 250 Kms. & above,				
Pass. Driver 'A' Spl. (Super fast Mail/ Exp. Trains).	550-750   700-900   (SG)	Non-selection	1640-2900 (Mail Driver-Super fast Mail & Exp. Trains)	Non-selection
IV. Goods Guard 'C'	330-530	Rectt. grade	1200-2040	No change
Goods Guard 'B'	330-560	Non-selection	(Goods Guard)	
Passenger Guard 'A'	425-600	Non-selection	1350-2200	Selection
& 'A' Spl. for Trains 250 KMs & above/EMU Guards.	425-640	Non-selection	(Passenger Guards All Passenger trains & EMUs)	
Passenger Guard 'A'	425-640		1400-2600	
Spl. (Super fast, Mail & Exp. Trains)	455-700   (S.G.)	Non-selection	(Mail Guard-Super fast, Mail & Exp. trains only).	Non-selection

*Attested*

*Uspnaw*

*Asst (M) STZ*

सहायक प्रमुख वरिष्ठारी  
ऑफिस ऑफ सहायक. निगरानाद.  
Asst. Secy. and Officer,  
C. C. My., ~~Secunderabad~~

*STZ*

Subject:- Railway Services (Revised Pay) Rules, 1986 - Schedules for Revised Scales of pay.

Reference Notification No.G.S.R.1099(E) dated 19-9-1986 forwarded with Railway Board's Endorsement No.PC-IV-86/RSRP/1 dated 19th September, 1986 on the above subject.

2. Schedule in two parts viz. Annexures 'A' and 'B' showing the revised scales of pay applicable to the various categories of Railway employees in Group 'D', 'C' and 'B' is enclosed. The revised scales take effect from 1st January, 1986. The schedule has the sanction of the President.

3.1 In terms of Rule 5 of the Railway Services (Revised Pay) Rules, 1986, notified vide G.S.R. No.1099(E) dated 19-9-1986, Railway servants are required to exercise their options in the format appended as Second Schedule to the rules. The sequence of action to be taken after receipt of option will be as follows:-

(i) For those employees who give timely option to switch over to the revised scales of pay, pay may be fixed in the revised scale and salary for October, 1986 (or wage period of October) drawn and paid on the basis of revised pay after deduction of subscription to Provident Fund with reference to the revised pay.

(ii) After salary for October, 1986 (or wage period of October) is drawn and paid in the revised scales, bills may be drawn separately for arrears of pay for the earlier period and paid after ensuring deduction of Provident Fund subscriptions on the revised pay. The arrears for the period 1.1.1986 to 31.3.1986 will have to be deposited in Provident Fund account.

(iii) Similar sequential action as indicated above may be taken for employees whose options might be received later on.

3.2. The employees may also be requested to voluntarily opt for depositing the arrears of pay in their Provident Fund Accounts for the period from April, 1986 to September, 1986.

4. Every effort should be made to arrange payment of arrears with pre-check by the Accounts Office. However, such pre-check may be waived wherever absolutely unavoidable in consultation with your F.A. & C.A.O. Post-check will be done in all cases where pre-check is not conducted. The facility of making payment of the arrears without pre-check will not be admissible in the case of those who have quit service on account of retirement, resignation, etc. after the date of implementation of the revised pay scales but before drawal of arrears, as also in the case of employees whose death took place before exercising option for the drawal of pay in the revised pay scales.

Attested

4/9/86

ASST. (M) R

सहायक मानव संसाधन अधिकारी  
असि. मैन रिसो. ऑफिसर  
Asst. Personnel Officer,  
S. C. Rly., Secunderabad.

9/9



No. PC-IV-86/Imp/Schedule/1 New Delhi, dated 24th September, 1986.

Copy (with 25 spares) forwarded to :-

1. The General Secretary, NFIR, 3-Chelmsford Road, New Delhi.
2. The General Secretary, AIRF, 4-State Entry Road, New Delhi.
3. All Members of the National Council, Department Council and Secretary, Staff Side, National Council, 13-C, Perozeshan Road, New Delhi.

*D. K. Singh*  
 for Secretary, Railway Board.

DA: As above.

Copy to:-

1. The Railway Board Class II Officers' Association, Rail Bhavan, New Delhi.
2. The Indian Railways Class II Officers' Association, Rail Nilayam, Secunderabad.
3. The Secretary, Ministerial Staff Association, Railway Board.
4. The Secretary, Class IV Staff Association (Group 'D'), Railway Board, Rail Bhavan, New Delhi.

FOR RAILWAY USE ONLY

*Attested*  
*18/9/86*  
*ADP (M) ST*

ए. टी. ए. ए. ए. ए. ए.  
 ए. टी. ए. ए. ए. ए. ए.  
 Asst. Personnel Officer,  
 S. C. Rly., Secunderabad.  
*STL*

5. The statement of fixation of pay (Specimen copy enclosed - Annexure 'C') should be prepared in triplicate one copy to be pasted in the service book of the Railway employee, the second copy to be left for office record and the third copy to be sent to the Accounts Officers concerned.

*Awtar Singh*

(AWTAR SINGH)

Deputy Director, Pay Commission,  
Railway Board.

DA: As above.

No.PC-IV-86/Imp/Schedule/1

New Delhi, dated 24th September, 1986.

Copy (with 100 spares) forwarded to the A.D.A.I., Railways,  
New Delhi.

*G. Chatterjee*

(G. CHATTERJEE)

for Financial Commissioner, Railways.

DA: As above.

No.PC-IV-86/Imp/Schedule/1

New Delhi, dated 24th September, 1986.

Copy forwarded to :-

1. The Financial Adviser & Chief Accounts Officers, All Indian Railways, CIW, DLW, ICF, Metro Railway, Calcutta, MTP(R) - Delhi, Bombay and Madras.
2. The Financial Adviser & Chief Accounts Officers,  
(i) Wheel & Axle Plant, Bangalore, and  
(ii) COFMG, Railway Offices Complex, Tilak Bridge, New Delhi.
3. The Financial Adviser & Chief Accounts Officers (Construction), Northeast Frontier Railway, Maligaon and Southern Railway, Bangalore.
4. The Joint Director Finance, R.D.S.O., Lucknow.
5. The Pay & Accounts Officer, Department of Railways (Railway Board), Rail Bhavan, New Delhi.
6. The General Secretary, IRCA, New Delhi, for information.
7. The Commissioner, Railway Safety, Lucknow.

*Awtar Singh*

(AWTAR SINGH)

Deputy Director, Pay Commission,  
Railway Board.

DA: As above.

*Attested*

*Signature*

*ADOCM/SR*

*Personnel Officer,  
New Delhi*

*SR*

1	2	3	4
15.	All posts in the present scales specified in Col.3.	a. 500-20-700-EB-25-900 b. 550-25-750-EB-30-900	1640-60-2600-EB-75-2900
16.	-do-	a. 650-30-740-35-880-EB-40-960 b. 700-30-760-35-900 c. 775-35-880-40-1000	2000-60-2300-EB-75-3200
17.	-do-	650-30-740-35-810-EB-35-880-40-1000-EB-40-1200	2000-60-2300-EB-75-3200-100-3500
18.	-do-	a. 840-40-1040 b. 840-40-1000-EB-40-1200	2375-75-3200-EB-100-3500

- Instructions:-
- (1) The revised scales of pay are applicable for all categories of Railway servants irrespective of their designations strictly on the basis of the existing scales of pay except those who are covered by Annexure -'B' .
  - (2) Except as otherwise provided, in the case of an employee drawing pay in the Selection Grade before the date of publication of these rules, his pay shall be fixed in the revised scale corresponding to such Selection Grade and the said pay shall be personal to such employee.
  - (3) The existing classification of Railway servants in Group 'D', 'C' & 'E' on the basis of the existing scales of pay will continue in the revised scales till further orders. No change in the classification should be made in the revised scales.

Attested  
 6/10/2008  
 ADO (H) STZ  
 सहायक सचिव (व्यक्तिगत)  
 आर. व. सेवा, विभागाध्यक्ष,  
 S. C. Rly., Secunderabad.  
 STZ

SCHEDULE

Revised scales for posts in present scales in Groups 'D', 'O' & 'B' except in respect of posts for which different revised pay scales are notified separately.

S.No.	Posts	Present scale	Revised scale
1	2	3 (Rs.)	4 (Rs)
1.	All posts in the present scales specified in Col.3.	a. 196-3-220-EB-3-232 b. 200-3-212-4-232-EB-4-240(SG)	750-12-870-EB-14-940
2.	-do-	a. 200-3-212-4-232-EB-4-240 b. 200-3-206-4-234-EB-4-250	775-12-870-EB-14-1025
3.	-do-	a. 210-4-250-EB-5-270 b. 210-4-226-EB-4-250-EB-5-290	800-15-1010-EB-20-1150
4.	-do-	225-5-260-6-290-EB-6-308	825-15-900-EB-20-1200
5.	-do-	260-6-326-EB-8-350	950-20-1150-EB-25-1400
6.	-do-	a. 290-6-326-EB-8-350 b. 260-6-290-EB-6-326-8-366-EB-8-390-10-400	950-20-1150-EB-25-1500
7.	-do-	260-8-300-EB-8-340-10-380-EB-10-430	975-25-1150-EB-30-1540
8.	-do-	330-8-370-10-400-EB-10-480	1200-30-1440-EB-30-1800
9.	-do-	330-10-380-EB-12-500-EB-15-560	1200-30-1560-EB-40-2040
10.	-do-	a. 380-12-500-15-530 b. 380-12-500-EB-15-560	1320-30-1560-EB-40-2040
11.	-do-	a. 380-12-440-EB-15-560-EB-20-640 b. 425-15-530-EB-15-560-20-600	1350-30-1440-40-1800-EB-50-2200
12.	-do-	a. 425-15-560-EB-20-640 b. 425-15-500-EB-15-560-20-700 c. 455-15-560-EB-20-700	1400-40-1800-EB-50-2300
13.	-do-	a. 425-15-500-EB-15-560-20-640-EB-20-700-25-750 b. 470-15-530-EB-20-650-EB-25-750	1400-40-1800-50-2300-EB-60-2600
14.	-do-	a. 550-20-650-25-750 b. 550-20-650-25-800	1600-50-2000-EB-60-2660

Attested

G. P. S. R.

A. P. (M) S. T. L.

Principal Officer, P. O. S. T. Office, P. O. S. T. Office, P. O. S. T. Office.

Principal Officer, P. O. S. T. Office, P. O. S. T. Office, P. O. S. T. Office.

Principal Officer, P. O. S. T. Office, P. O. S. T. Office, P. O. S. T. Office.

Principal Officer, P. O. S. T. Office, P. O. S. T. Office, P. O. S. T. Office.

S. T. L.

1	2	3	4	5
		<u>III. RUNNING STAFF</u>		
<u>LOCO STAFF</u>				
1.	<u>Driver 'AI Special</u> (Superfast, Mail, Express Trains)	700-30-760-35-900(SG)	MAIL DRIVER (Superfast, Mail, Express Trains only)	1640-60-2600-EB-75- 2900
		550-20-650-25-750		
2.	<u>Driver 'A' Special</u> Passenger Trains above 250 Kms. 50% Motormen WR* 40% Motormen Others**	550-20-650-25-750		PASSENGER DRIVER (All Passenger Trains & EMU service only)
3.	<u>Driver 'A'</u> Passenger Trains below 250 Kms. 50% Motormen WR* 60% Motormen Others**	550-20-650-25-700		
		(Includes L.R. for existing 'A' Special Drivers).		
4.	<u>Driver 'B'</u> Goods Trains (60%)	425-15-560-EB-20-640	GOODS DRIVER (All Goods Trains)	1350-30-1440-40- 1800-EB-50-2200
5.	<u>Driver 'C'</u> Goods Trains (40%)	330-10-380-EB-12-500- EB-15-560		
6.	<u>Shunter (30%)</u> <u>Shunter (70%)</u>	330-10-380-EB-12-500- EB-15-560 290-6-326-8-350-EB-8- 390-10-400	Shunter	1200-30-1560-EB-40- 2040
7.	<u>Fireman 'A'/Diesel</u> Asstt./Asstt.Elec. Driver (30%) -do- (70%)	290-6-326-EB-8-350 plus S.P.Rs. 15/- 290-6-326-EB-8-350 without special pay		FIRST FIREMAN DIESEL ASSTT. ELEC.ASSTT.
8.	<u>Fireman 'B'</u> (Shunting Asstts.)	260-6-326-EB-8-350	SECOND FIREMAN	
9.	<u>Fireman 'C'</u> (30%) -do- (70%)	260-6-326-EB-8-350 210-4-250-EB-5-270		

NOTE:-Consequential rationalisation of existing Running allowance rates will follow .

\*WR: Western Railway  
\*\* Others: Central, Eastern, Northern, Southern & S.E.Railways.

*Attested*  
*4/10/2008*  
 ABO (M) 317  
 Asst. Personnel Officer,  
 S. C. Ry., Secunderabad.  
*STL*

REVISED PAY SCALES OF CERTAIN OTHER CATEGORIES OF STAFFI. SHIPPING INSPECTOR - STORES DEPARTMENT

S.No.	Designation of post	Present scale	Revised designation	Revised scale
1	2	3 (Rs.)	4	5 (Rs.)
1.	Shipping Inspector	425-15-560-EB-20-640	Shipping Inspector	1400-40-1800-EB-50-2300
2.	Shipping Inspector	455-15-560-EB-20-700		
3.	Shipping Inspector	550-20-650-25-750	Senior Shipping Inspector	1600-50-2300-EB-60-2660

II. DATA PROCESSING CENTRE

1.	Jr.Punch/Verifying Operator	260-6-290-EB-6-326- 8-366-EB-8-390-10- 400 plus S.P.Rs.20/-	Data Entry Operator	1350-30-1440-40-1800-EB-50-2200 No special pay in revised scale of pay.
2.	Sr. Punch/Verifying Operator	330-10-380-EB-12- 500-EB-15-560 plus S.P.Rs.20/-		

NOTE:- Non-graduate Jr.Punch/Verifying Operator in existing scale of Rs.260-400 should be fixed in normal replacement scale of Rs.950-1500 and shall continue to draw salary in that scale with special pay till they are appointed to the post of Data Entry Operator Rs.1350-2200 subject to procedure laid down in Board's letter No.PC-III/84/UPG/9 dated 16.11.84 for appointment as Sr.Punch/Verifying Operator Rs.330-560.

3.	Head Punch Operator	425-15-500-EB-15- 560-20-700	Sr.Data Entry Operator	1400-40-1800-EB-50-2300
4.	General/Punch Supervisor	550-20-650-25-750	General/Punch Room Supervisor	1600-50-2300-EB-60-2660
5.	Data Processing Superintendent	700-30-760-35-900	Data Processing Superintendent	2000-60-2300-EB-75-3200
6.	Jr. Console Operator	550-20-650-25-750	Console Operator	1600-50-2300-EB-60-2660
7.	Sr. Console Operator	650-30-740-35-880- EB-40-960	Sr.Console Operator	2000-60-2300-EB-75-3200
8.	Sr. Console Operator	650-30-740-35-880- EB-40-960 plus S.P. Rs.100/-	Console Superintendent	2375-75-3200-EB-100-3500 No special pay in revised scale of pay.
9.	Assistant Programmer	650-30-740-35-880- EB-40-960 plus S.P. Rs.125/-	Assistant Programmer	2375-75-3200-EB-100-3500 No special pay in revised scale of pay.

Attested

Apo(M)STL

सहायक कर्मिक अधिकारी  
दक्षिण मध्य रेलवे, सिकंदराबाद.  
Asst. Personnel Officer,  
S. C. Rly., Secunderabad.

STL

VI. LOCO RUNNING SUPERVISORS

S.No.	Designation of post	Present scale	Revised scale
1	2	3	4
1.	Chief Power Controller, Chief Traction Loco: Controller, Chief Loco Inspector, Loco Foreman 'A', Fuel Inspector 'A', Driving Inspector	840-40-1040	2375-75-3200-EB-100-3500
*2.	Loco Inspector 'B', Fuel Inspector 'B', Driving Ins- pector, Power Controller, Loco Foreman 'B', Traction Loco Controller.	700-30-760-35-900	2000-60-2300-EB-75-3200
*3.	Asstt. Loco Foreman(R), Asstt. Traction Loco Controller, Driving Inspector, Power Controller.	550-20-650-25-750 425-15-500-EB-15- 560-20-700 425-15-560-EB-20-640	

\* NOTE:- (1) The AVC for these categories of Supervisors may be reviewed and recast keeping in view the new scales and requirements of the job.

(2) In so far as the category of Assistant Loco-Foreman(Running) in scale Rs.2000-3200 is concerned an appropriate balance may be maintained between staff from running and maintenance categorie

(3) Persons working on ad hoc basis, if any, in scale Rs.550-750, Rs.425-700 & Rs.425-640 be considered for regularisation only in terms of the recast AVC.

VII. DEPARTMENT : ACCOUNTS

1. Sub-Head	425-15-500-EB-15-560- 20-700	1400-40-1600-50-2300-EB- 60-2600
2. Sub-Head (SG)	550-20-650-25-750	
NOTE:- With the introduction of scale Rs.1400-2600, Clerks Gr.I in scale Rs.1200-2040 will cease to be eligible for special pay of Rs.35/-p.m. in terms of Board's letter No.PCIII/79/SP/1 UDC dated 11.7.1979.		
3. Section Officer (A/cs.)	500-20-700-EB-25-900	1640-60-2600-EB-75-2900
4. Inspector of Station A/cs.	-do-	
5. Inspector of Store A/cs.	-do-	
6. Section Officer (A/cs)(SG)	775-35-880-40-1000	2000-60-2300-EB-75-3200 (Functional Grade requiring promotion as per normal procedure).
7. Inspector of Station A/cs. (SG)	-do-	
8. Inspector of Store A/cs. (SG)	-do-	

NOTE:- The existing incumbents in the Selection Grade will be allowed the revised scale of Rs.2000-60-2300-EB-75-3200 as personal to them.

Handwritten notes and signatures at the bottom left, including "Attested" and "S. C. Rly., Secy. Secy."

Attested  
S. C. Rly., Secy. Secy.  
S. C. Rly., Secy. Secy.  
S. C. Rly., Secy. Secy.



1	2	3	4
<u>X. LABORATORY STAFF (RAILWAY SCHOOLS, TRAINING INSTITUTIONS &amp; CMT DEPTT.)</u>			
1. Laboratory Assistant	290-10-350-EB-12-410-EB-15-500	1200-30-1560-EB-40-2040	
2. Laboratory Assistant	330-8-370-EB-10-400-10-470-EB-10-500-15-530	1200-30-1560-EB-40-2040	
3. Laboratory Assistant	530-20-610(SG)	1400-40-1800-EB-50-2300	

XI. DEPARTMENT : GENERAL ADMINISTRATION/RAILWAYS

1. Stenographer	550-25-750-EB-30-900	1640-60-2600-EB-75-2900
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NOTE:- Rs. 2000-60-2300-EB-75-3200 for posts of Stenographers attached to officers of Senior Administrative Grade by suitably upgrading the required number of posts of Stenographers from the lower grades. These posts in the new higher scale should be filled by promotion for which rules will be notified separately.

XII. DEPARTMENT : (1) RPF - (A) EXECUTIVE  
- (B) FIRE BRANCH (OPERATION)  
- (C) PROSECUTION  
(2) RPSF

1. Constable	200-3-212-4-232-EB-4-240	825-15-900-EB-20-1200+ 2 advance increments of Rs.15/-each.
2. Naik	210-4-250-EB-5-270	950-20-1150-EB-25-1400
3. Head Constable	225-5-260-6-290-EB-6-308	975-25-1150-EB-30-1660
4. Asstt. Sub-Inspector	260-6-290-EB-6-326-8-366-EB-8-390-10-400	1320-30-1560-EB-40-2040
5. Sub-Inspector	330-10-380-EB-12-500-EB-15-560	1400-40-1800-EB-50-2300
6. Inspector Gr.II	470-15-530-EB-20-650-EB-25-750	1640-60-2600-EB-75-2900
7. Inspector Gr.I	700-30-760-35-900	2000-60-2300-EB-75-3200

- NOTE:- (1) Special pay attached to the existing posts is not admissible in the new scales of pay.
- (2) The pay scales of other posts in RPF/RPSF will be the appropriate replacement scales as given in Annexure-'A'.
- (3) Artisan staff of Fire Branch (Technical) will be fitted in the appropriate replacement scales as given in Annexure-'A'.
- (4) Night Duty Allowance, Extra Duty Allowance and Cash Compensation for Holidays/Rest are discontinued.
- (5) Pay of the serving Constables in existing scale of Rs.200-240 should not be less than Rs.855/- after fixation of pay in the revised scale on 1.1.1986.

\*-----\*

*Attested*  
*5/11/86*

APC(M) 972  
Asst. Personnel Officer,  
S. C. Rly., Secunderabad  
972

1	2	3	4
<b>VIII. PARA MEDICAL STAFF</b>			
1. Pharmacists Gr.III	330-10-380-EB-12-500- EB-15-560		1350-30-1440-40-1800-EB- 50-2200
2. Pharmacists Gr.II	425-15-560-EB-20-640	}	1400-40-1600-50-2300-EB- 60-2600
Pharmacists Gr.II	455-15-560-EB-20-700		
3. Pharmacists Gr.I	550-20-650-25-750		1640-60-2600-EB-75-2900
4. Radiographers/X-Ray Technician Gr.II	330-10-380-EB-12-500- EB-15-560		1350-30-1440-40-1800-EB- 50-2200
5. Radiographer/ X-Ray Technician Gr.I	425-15-560-EB-20-640		1400-40-1600-50-2300- EB- 60-2600
6. Auxiliary Nurse-cum-Midwife	320-6-326-8-390-10- 400(SG) plus S.P.Rs.35/-		1200-30-1560-EB-40-2040 No Special pay in Revised pay scales.
7. -do-	260-6-326-EB-8-350 plus S.P.Rs.35/-		975-25-1150-EB-30-1540 No special pay in Revised pay scales.
8. Staff Nurse	425-15-560-EB-20-640		1440-40-1600-50-2300-EB- 60-2600
9. Nursing Sister	455-15-560-EB-20-700		1640-60-2600-EB-75-2900
10. Matron Gr.III	550-20-650-25-750	}	2000-60-2300-EB-75-3200
11. Matron Gr.II	700-30-760-35-900		

**IX. TEACHING STAFF - RAILWAY SCHOOLS**

1. Primary School Teacher	330-10-350-EB-380-15- 500-EB-15-560		1200-30-1560-EB-40-2040
2. Trained Graduate Teacher	530-20-630(SG)		1400-40-1600-50-2300-EB- 60-2600(SG)
	440-20-500-EB-25-700-EB- 25-750		1400-40-1600-50-2300-EB- 60-2600
3. Post Graduate Teacher	740-35-880(SG)		1640-60-2600-EB-75-2900(SG)
	550-25-750-EB-30-900		1640-60-2600-EB-75-2900
4. Vice Principal/Headmaster	775-35-880-40-1000(SG)		2000-60-2300-EB-75-3200- 100-3500(SG)
	650-30-740-35-810-EB-35- 880-40-1000-EB-40-1200		2000-60-2300-EB-75-3200- 100-3500

NOTE:- Those teachers who are not in the existing scales of pay mentioned in Col.3 may be given the revised scales mentioned in this Col. only after ensuring that they have the prescribed qualifications. Those who do not possess prescribed qualifications will be given the revised scales mentioned in Annexure-'A' of this schedule which correspond to their existing scales. The Selection Grade scales indicated in the column will be admissible only to those teachers who are already in the existing selection grade scales mentioned in col. 3.

*Attest*

*Signature*

*APD (M) STC*

सहायक सचिव अतिरिक्त  
सि. ए. ए. ऑफिस, सि. ए. ए. ऑफिस,  
सि. ए. ए. ऑफिस, सि. ए. ए. ऑफिस,  
सि. ए. ए. ऑफिस, सि. ए. ए. ऑफिस

10. Revised emoluments (total of item 9(i)(ii) & (iii))
11. Increase in emoluments(item 10(-) item 5)
12. Revised emoluments to be shown as:
  - (i) Revised Pay
  - (ii) Special Pay - Rule 7(1)( C ) refers
  - (iii) Personal Pay - Note 2 under Rule 7(1) refers
  - (iv) NPA- Rule 7(1)( D ) refers
13. (i) Number of increments to be allowed on account of bunching(Note 3 below Rule 7(1))  
(ii) Stepped up revised pay
14. Stepped up revised pay under Note 4 below Rule 7(1) (indicate also the name and pay fixed for the Junior)
15. Increment allowed:
  - (a) Under third proviso to Rule 8
  - (b) Under the fourth proviso to Rule 8
16. Amount of personal pay  if the revised pay is less than the existing emoluments plus personal pay, the difference to be allowed personal pay over and above the revised pay (Note 5 under Rule 7(1))
17. Whether the revised pay in the officiating post is less than the revised pay in the substantive post vide Rule 7(2)
18. If answer to 17 is 'Yes' the final revised pay under Rule 7(2)
19. Date of next increment under Rule 8
20. Any other relevant information.

Signature of the Head of Office/  
Account Officer  
with Stamp.

Date

Remarks of the Accounts Officer(Internal Audit)

*Attested*  
*Upadhyay*  
APD (M) 512  
S. C. Rly. Secy. Secy.  
Personnel Officer.  
S. C. Rly. Secy. Secy.

Statement of fixation of pay under Railway Service (Revised Pay) Rules, 1986.

1. Name of the Railway Servant
2. Designation of the post in which pay is to be fixed as on 1st January, 1986.
3. Whether substantive or officiating
4. Existing scale/scales of the posts (Where there is more than one scale and the scales are merged, in a single revised scale, the particular scale in which the officer was drawing pay should be specified)
5. Existing emoluments as on 1st January, 1986.
  - (a) Basic pay (excluding ad hoc increment on account of stagnation at the maximum of the existing scale)
  - (b) Special Pay under rule 7(1)( B)
  - (c) Dearness Pay, ADA, Ad hoc DA appropriate to basic pay and special pay under rule 7(1)(B) and NPA at the index average 608 (1960=100)
  - (d) Amount of first and second instalment of Interim relief admissible on the basic pay, Special Pay under rule 7(1)( B) & NPA.

Total existing emoluments (a) to (d)
6. 20% of basic pay subject to minimum of Rs.75/-
7. Total of items 5 & 6
8. Revised scale corresponding to existing scale/scales shown against item 4 above.
9. (i) Revised Pay as fixed under Sub-rule (1)(A) or 1( B) or 1( C ) or 1(D) of Rule 7 at the stage in the Revised scale next above the amount against item 7 above.
  - (ii) Special Pay in the revised scale if any (Rule 7(1)( C ) refers)
  - (iii) Revised NPA, if admissible (Rule 7(1)(D) refers)

Attested

Approved

000(M)572

10/1/86  
10/1/86  
10/1/86  
10/1/86

Subject:- Railway Services (Revised Pay) Rules, 1986 -  
Schedules for Revised Scales of pay.

Reference Notification No.G.S.R.1099(E) dated 19-9-1986  
forwarded with Railway Board's Endorsement No.PC-IV-86/RSRP/1  
dated 19th September, 1986 on the above subject.

2. Schedule in two parts viz. Annexures 'A' and 'B' showing  
the revised scales of pay applicable to the various categories  
of Railway employees in Group 'D', 'C' and 'B' is enclosed.  
The revised scales take effect from 1st January, 1986. The  
schedule has the sanction of the President.

3.1 In terms of Rule 5 of the Railway Services (Revised Pay)  
Rules, 1986, notified vide G.S.R. No.1099(E) dated 19-9-1986,  
Railway servants are required to exercise their options in the  
format appended as Second Schedule to the rules. The sequence of  
action to be taken after receipt of option will be as follows:-

- (i) For those employees who give timely option to switch over  
to the revised scales of pay, pay may be fixed in the  
revised scale and salary for October, 1986 (or wage period  
of October) drawn and paid on the basis of revised pay after  
deduction of subscription to Provident Fund with reference  
to the revised pay.
- (ii) After salary for October, 1986 (or wage period of October)  
is drawn and paid in the revised scales, bills may be drawn  
separately for arrears of pay for the earlier period and paid  
after ensuring deduction of Provident Fund subscriptions on  
the revised pay. The arrears for the period 1.1.1986 to  
31.3.1986 will have to be deposited in Provident Fund account.
- (iii) Similar sequential action as indicated above may be taken for  
employees whose options might be received later on.

3.2. The employees may also be requested to voluntarily opt for  
depositing the arrears of pay in their Provident Fund Accounts for  
the period from April, 1986 to September, 1986.

4. Every effort should be made to arrange payment of arrears  
with pre-check by the Accounts Office. However, such pre-check  
may be waived wherever absolutely unavoidable in consultation  
with your F.A. & C.A.O. Post-check will be done in all cases  
where pre-check is not conducted. The facility of making payment  
of the arrears without pre-check will not be admissible in the  
case of those who have quit service on account of retirement,  
resignation, etc. after the date of implementation of the revised  
pay scales but before drawal of arrears, as also in the case of  
employees whose death took place before exercising option for the  
drawal of pay in the revised pay scales.

Attested  
4/10/86  
APC(M)572  
572

5. The statement of fixation of pay (Specimen copy enclosed - Annexure 'C') should be prepared in triplicate one copy to be pasted in the service book of the Railway employee, the second copy to be left for office record and the third copy to be sent to the Accounts Officers concerned.

*Awtar Singh*

(AWTAR SINGH)

Deputy Director, Pay Commission,  
Railway Board.

DA: As above.

No.PC-IV-86/Imp/Schedule/1 New Delhi, dated 24th September, 1986.

Copy (with 100 spares) forwarded to the A.D.A.I., Railways,  
New Delhi.

*G. Chatterjee*

(G. CHATTERJEE)

for Financial Commissioner, Railways.

DA: As above.

No.PC-IV-86/Imp/Schedule/1 New Delhi, dated 24th September, 1986.

Copy forwarded to :-

1. The Financial Adviser & Chief Accounts Officers, All Indian Railways, CLW, DIW, ICF, Metro Railway, Calcutta, MTP(R) - Delhi, Bombay and Madras.
2. The Financial Adviser & Chief Accounts Officers,
  - (i) Wheel & Axle Plant, Bangalore, and
  - (ii) COFMOI, Railway Offices Complex, Tilak Bridge, New Delhi.
3. The Financial Adviser & Chief Accounts Officers (Construction), Northeast Frontier Railway, Maligaon and Southern Railway, Bangalore.
4. The Joint Director Finance, R.D.S.O., Lucknow.
5. The Pay & Accounts Officer, Department of Railways (Railway Board), Rail Bhavan, New Delhi.
6. The General Secretary, IRCA, New Delhi, for information.
7. The Commissioner, Railway Safety, Lucknow.

*Awtar Singh*

(AWTAR SINGH)

Deputy Director, Pay Commission,  
Railway Board.

DA: As above.

*Attested*

*6/9/86*

*APD (M) STR*

*STR*

Heads of Departments, there is no objection to the disbursement of the instalments arising out of these sanctions.

3. It has come to notice of this Ministry that several Heads of Departments have been issuing sanctions for advance for the purchase of sites in spite of this Ministry's instructions dated 30-8-73. It is made clear that these sanctions should not have been issued and these sanctions will not commit Government to grant of advance for construction. The Heads of Departments are requested to note that till the ban is lifted and further instructions are issued by this Ministry, the powers delegated to them for the grant of site advance stand suspended.

4. It has also been decided that even though applications pending with the Ministry of Works and Housing will be scrutinised technically as mentioned in para-1(iii) above, no approval will be communicated to the Heads of Department till the ban is lifted

Estt Serial Circular No. 242/73.

Circular letter No. P(R) 436/GI dated 19-12-1973.

Copy of Railway Board's letter No.F(E) II/73/HQ/1 dated 5-12-73 together with its enclosure is published for information and guidance.

Copy of Railway Board's letter No F(E) II/73/HQ/1 dated 5-12-73.

**Sub:- Delegation of powers to the General Managers on Establishment matters.**

The President is pleased to direct that item (II) (a) of Appendix VII of the Indian Railway General Code, Vol II (Revised Edition Second Reprint) be amended as in the enclosed advance correction slip.

ADVANCE CORRECTION SLIP No. 144 G-II

Appendix VII, G-II:

'B' Non-Gazetted Staff.

Substitute the following for the existing item (II) (a) of this Appendix :-

"(II) (a) To the grant of an honorarium, in excess of Rs. 2,000 in each individual case."

(Railway Board's letter No.F(E) II/73/HQ/1 dated 5-12-73).

Estt. Serial Circular No. 243/73.

Circular letter No. P(R) 605/Pt II. dated 19-12-73.

**Sub:- Filling up of selection posts on Railways - Composition of Selection Boards.**

A Copy of Railway Board's letter No.E(NG)I-73PM1/100 dated 7/10-12-73

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Attested

Upasana

820(M)972

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Personnel C... T,  
Rly., Sec...

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S. C. K...  
904  
bad.

an Officer from a department other than that for which a selection also complied with and as such the existing procedure of officers from the department for which selection is organised and from the Personnel Department may continue to be followed as his may kindly be confirmed.

2. Incidentally it is mentioned that in accordance with Railway instructions contained in para 1(ii) of their letter No E(NG) PM1, 25-2-71 an Officer of the concerned department of appropriate rank authorised to set the question paper for the written test and another nominated to evaluate the answer books for determining the proficiency of the candidates called for the selection. In case Railway Board's instructions to have an officer of other department as a member of the Selection Board in addition to a Personnel Officer, it would not be possible to follow such a Railway Board's directive contained in their letter of 25-2-71 referred to in para 1 above. The existing practice of nomination of Selection Board's members will continue to be followed in respect of all selections irrespective of whether written test is prescribed or not, till such time a confirmation is received from Railway Board.

Estt Serial Circular No. 244/73.

Circular letter No. P(R) 227/Pt.IV Dated 31-12-1973.

A copy of Railway Board's letter No. E(D&A) 71.RG. 6-60 of 22-12-73 together with a Government of India's Notification No. 2897 dated 13-6-1973 published for information and necessary action.

The amendments have come into effect from 6-10-1973.

Copy of Railway Board's letter No. E (D&A) 71/RG. 6-60 dated 22-12-73.

**Sub:- Railway Servants (Discipline & Appeal) Rules, 1968**

The Railway Servants (Discipline & Appeal) Rules, 1968, have been further amended vide Notification issued under S. O. No. 2897 dated 13-6-1973, and published in part-II Section 3 (ii) of the Government of India Gazette of 6-10-1973, a copy of which is published for information and necessary action.

The Amendments will have effect from 6-10-1973 i.e., the date on which they were notified in the Official Gazette.

Copy of Railway Board's Notification dated 13-7-1973.

S. O. 2897 - In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the President hereby makes the following Rules for to amend the Railway Servants (Discipline & Appeal) Rules, 1968, namely

Attested  
 26/12/73  
 A. S. (1) STZ

13-12-73  
 13-12-73  
 13-12-73  
 STZ

Counsel for the Applicants : Mr.G.Rama Chandra Rao  
Counsel for the Respondents : Mr.V.Rajeswara Rao

CORAM:

THE HON'BLE MR.R.RANGARAJAN : MEMBER (A)

THE HON'BLE MR.BS.JAI PARAMESWAR : MEMBER (J)

\* \* \*

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Post for orders on 9.9.99.

A responsible officer of the Department knowing the rule position well shall be present on that day.

Sd/- X X  
Section Officer

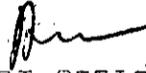
Srr

CERTIFIED TRUE COPY

CASE NUMBER ..... OA. No.1474 of 1997

DATE OF JUDGEMENT ..... 1.9.99

COPY MADE READY ON ..... 1.9.99

  
SECTION OFFICER/COURT OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :

AT HYDERABAD.

DA. No.1474 of 1997

Between:

Dated:1.9.99

- |                    |                        |
|--------------------|------------------------|
| 1. G.Gnaneswar Rao | 11. M.K.Ghosh          |
| 2. Abdul Jalbel    | 12. Arjun Koet         |
| 3. S.Md.Dastagiri  | 13. A.Freddy           |
| 4. Lakshmappa      | 14. N.Natarajan        |
| 5. Ram Kilavan     | 15. A.Aden             |
| 6. N.Ramadass      | 16. S.K.Gopal          |
| 7. Sd.Usman        | 17. S.N.Nagarajulu     |
| 8. Sd.Umran        | 18. Poornavashi Ram    |
| 9. R.Mahanandi     | 19. J.B.P.Singh        |
| 10. Ahmed Ali      | 20. R.Mallikarjuna Rao |



.. Applicants

And

1. The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad.
  2. The Divisional Railway Manager,  
South Central Railway,  
Guntakal Division, Guntakal,  
Ananthapur District.
  3. Senior Divisional Personnel Officer,  
South Central Railway,  
Guntakal Division, Guntakal,  
Ananthapur District.
  4. Senior Divisional Mechanical Engineer  
(Diesel), South Central Railway--  
cum-Chairman of the Selection  
Committee for selection to the  
Posts of Passenger Drivers,  
Guntakal Division, Guntakal.
  5. Sk.Khader Masthan,  
Junior Loco Inspector, (Fuel),  
C/o Sr.Divl.Mechanical Engineer,  
D.S.L.Office, Gooty (R.S.),  
S.C.Railway, Ananthapur District.
  6. Syed Hamaed, T.No.970,  
Passenger Driver, Chief Crue  
Controller Office, S.C.Railway,  
Guntakal, Anantapur District.
  7. Govinda Swamy, T.No.993
  8. A.P.Janardhan, T.No.941
  9. K.Ranganath, T.No.972
  10. Abdul Salam, T.No.955
  11. P.Yelloreddy,
  12. G.Selvey
  13. N.Raja Gopal
- Passenger Driver,  
Chief Crue Controller  
Office, South Central  
Railway,  
Guntakal, Ananthapur Dist.

Counsel for the Applicants : Mr. G. Rama Chandra Rao  
Counsel for the Respondents : Mr. V. Rajeswara Rao

CORAM:-

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

THE HON'BLE MR. BS. JAI PARAM SWAR : MEMBER (B)

\* \* \*

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Post for orders on 9.9.99.

A responsible officer of the Department knowing the rule position well shall be present on that day.

Sd/- X X  
Section Officer

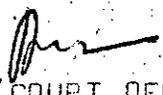
Srr

CERTIFIED TRUE COPY

CASE NUMBER .. OA. No. 1474 of 1997 ..

DATE OF JUDGEMENT .. 1.9.99 ..

COPY MADE READY ON .. 1.9.99 ..

  
SECTION OFFICER/ COURT OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :

AT HYDERABAD.

OA. No.1474 of 1997

Dated:1.9.99

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Guntakal Division, Guntakal,  
Ananthapur District.
3. Senior Divisional Personnel Officer,  
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Guntakal, Ananthapur District.  
Passenger Driver,  
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Office, South Central  
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... 2/-